कर चुका है और 12 क्षेत्रीय अभायुक्तों को पुनश्चर्या प्रशिक्षण दे चुका है। संस्थान के विद्या विभाग के सदस्यों ने अन्य समवर्ती संस्थानों में अधिभाषण किए हैं। राज्यों के श्रम विभागों और सरकारी क्षेत्र के उपक्रमों के अधिकारियों के लाभ के लिए, संस्थान ने अल्प विस्तरण पाठ्यक्रमों का संचालन भी किया है। 'न्यूनतम मजदूरी विधान', 'उद्योग में संचार, और 'गांधीजी और श्रम' के विषयों पर संस्थान ने तीन सेमिनार संगठित किए। 'समझौता तकनीकों' पर संस्थान ने एक कर्मशाला का आयोजन किया। संस्थान की अनुसंधान शाखा 'एवर्डस डाइजेस्ट' शीर्षक से एक मासिक बुलेटिन प्रकाशित करती है जिसमें केन्द्र और राज्यों के संबंधित अधिकारियों के उपयोग के लिए औद्योगिक अधिकरणों के पंचाटो तथा न्यायालयों और केन्द्रीय क्षेत्र के प्राधिकारियों निर्णयों का सार-संग्रह होता है। संस्थान, नियोजकों, मजदूर संघों और श्रमिकों के लाभ के लिए, विभिन्न श्रम-विधियों सम्बन्धी छोटी छोटी विवरणिकायें भी प्रकाशित करता है।

पश्चिम बंगाल की एक वनस्पति तेल मिल में मूंगफली के तेल में मिट्टी के तेल की मिलावट

5667. **श्री जगन्नाथ राव जोशी** : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 15 जून, 1971 को पश्चिम बंगाल में बड़ा नगर के पास स्थित वनस्पति तेल मिल के पास मूंगफली के तेल का एक ऐसा कन्टेनर पकड़ा गया था जिसमें मिट्टी का तेल मिला हुआ था ;

(ख) क्या यह मिलावट का तेल वनस्पति घी के उत्पादन में उपयोग में लाया जाता है ; और

(ग) इस सम्बन्ध में किए गये उपचारात्मक उपायों का ब्यौरा क्या है तथा उनसे क्या निष्कर्ष निकले ?

कृषि मंत्रालय में राज्य मंत्री (श्री शेर सिंह): (क) जी हां।

(ख) और (ग) . राज्य सरकार से प्राप्त रिपोर्ट के अनुसार, बेलघरिया में स्थित वनस्पति फैक्टरी जिसे तेल बेचा गया था, ने मिलावट होने का पता लगाया था और फैक्ट्री ने उस प्रेषण को लेना अस्वीकार कर दिया था। अपमिश्रित तेल वाले टैंकर को फैक्ट्री से वापिस के जाते समय रास्ते में रोक कर उस प्रेषण को पकड़ लिया गया और मालिकों को गिरफ्तार कर लिया गया था। बाद में सम्भरणकर्ता के अहाते पर छापा मारा गया लेकिन मालिक भाग गए थे। पश्चिमी बंगाल पुलिस की प्रवर्त्तन शाखा ने ऐसे अपमिश्रकों को फांसने और कानून के अधीन उनके विरुद्ध कार्यवाही करने के लिए अपेक्षित मशीनरी गठित की है।

खाने योग्य तेलों और अन्य खाद्य पदार्थों में अपमिश्रण की ऐसी वारदातों की रोकथाम आमतौर पर खाद्य अपमिश्रण निवारण अधिनियम, 1954 और राज्य सरकारों की एजेन्सी द्वारा इसके अधीन बनाए गये नियमों के प्रभावी प्रवर्त्तन द्वारा की जाती है।

Complaint Against Regional Labour Commissioner Dhanbad Re : Issue of Certificates to Coal Mines who have not Implemented Wage Board Recommendations

5668. **SHRIMATI BIBHA GHOSH** : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received any complaints of corruption about the Regional Labour Commissioner, Dhanbad (Bihar) regarding alleged grant of false

certificates to the collieries which have not implemented the Coal Wage Board recommendations thus violating the Government's order ;

(b) whether Government have made any enquiry into the complaints ; and

(c) if so, the action taken against the said Regional Labour Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes.

(b) and (c). The complaints are being examined.

Report of Transit Loss Committee Submitted in 1969

5669. SHRI S. A. MURUGANANTHAM: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have considered the report of the Transit Loss Committee submitted in 1969 ; and

(b) if so, the decisions taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). The recommendations made by the Committee have been considered and have been taken up with the various authorities concerned. Of the thirty recommendations made by the Committee, twenty have been accepted ; two have not been accepted by the Bombay Port Trust and Ministry of Railways (Railway Board). One has been dropped and seven are still under correspondence with the Food Corporation of India with reference to feasibility and implementation.

Establishment of Collective Farms in Areas of Fragmented Holdings

5670. SHRI S. A. MURUGANANTHAM: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have considered the feasibility of organising collective farms in areas where there has been fragmentation of holidings ; and

(b) if so, the decision taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) and (b). There is no proposal to organise collective farms in areas where there is fragmentation of holidings. However, cooperative joint farming societies have been encouraged where, as a result of pooling of land by members, the number of plots will generally be reduced and unit of cultivation increased.

Increase in Contract Labour System in Dhanbad Coalfield

5671. DR. SARADISH ROY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether contract labour system has doubled this year in Dhanbad coalfield (Bihar) in comparison with the year 1969-70;

(b) if not, whether any firm and stringent measures have been taken by Government to check this trend and abolish contract system in Dhanbad coalfield; and

(c) if not, the reasons thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No.

(b) and (c). Do not arise.

Death of a worker of Mining and Allied Machinery Corporation, Durgapur

5672. SHRI SAMAR MUKHERJEE : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Shri Gopal Chandra Roy, a worker of the Mining and Allied Machinery Corporation, Durgapur had been stabbed to death by some miscreants in front of his residence at Viswakarmanagar on the 23rd June, 1971; and

(b) if so, the total number of persons arrested in this connection and the steps taken by Government in the matter ?